

**High Court of Madhya Pradesh, Jabalpur**  
**Bench at Indore**

**Miscellaneous Criminal Case No.5628/2019**

(Kanju @ Kaanju s/o Tihiya Bhil

Versus

The State of Madhya Pradesh)

**Indore, Dated 08.02.2019**

None for the applicant even in second round.

Mr. Lokesh Bhargava, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

None appears for the applicant even in second round, which indicates that the applicant is no longer interested in prosecuting this first application under Section 439 of Criminal Procedure Code, 1973 filed on behalf of the applicant, who is implicated in connection with Crime No.298/2018 registered at Police Station Kalyanpura, District Jhabua (MP) for offence punishable under Sections 363, 366 and 376 (3) of the Indian Penal Code, 1860 and also under Section 5-L read with Section 6 of the Protection of Children from Sexual Offence Act, 2012.

Accordingly, Miscellaneous Criminal Case No.5628/2019 is dismissed for want of prosecution.

**(S.K. Awasthi)**  
**Judge**